

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**Co.Appeal No.126/NCLT/AHM/2020**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2020**

Name of the Company: Piyush Hasmukhbhai Kahar  
(City smart Infrastructure ltd)  
V/s  
ROC Gujarat

Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER**

(Through Video Conferencing)

PCS, Ms. Mansi Chokshi appeared on behalf of the appellant.

The instant company appeal is filed under Section 252(3) of the Companies Act, 2013.


The Registry as well as Appellant is directed to issue a notice to the ROC as well as jurisdictional Commissioner of the Income Tax department/ Authorities through its Nodal Officer/Office in respect of the present appeal in order to invite their response.

The ROC to file its objections within 15 days from the service of notice by serving an advance copy to the appellant.

The Appellant is directed to file a supplementary affidavit, if not pleaded in the memo of the appeal, with regard to the income tax return since incorporation of the company till date and clarifying further its position with regard to a shell company and on unusual transaction made, if any, during the demonetisation period.

List the matter on 04.12.2020

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER (TECHNICAL)**

  
**MANORAMA KUMARI  
MEMBER (JUDICIAL)**